

6

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II  
सीमाशुल्कउत्पादशुल्कएवंसेवाकरअपीलीयअधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नईदिल्ली66  
**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 15.6.2020  
I.D. No. 15-12/2020

**ADMINISTRATION SECTION**

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh. Laxmi Paiwal Ref. (F. No. DOREV/R/E/20/00712/2 dated 13.3.2020) received by transfer from Under Secretary Ad.1C letter dated 4.6.2020 in CPIO I.D. No. 15-12/2020 (CESTAT), the information sought by the applicant under RTI Act 2005.


In this regard, the point-wise replies are as under:-

**Point 1**- From 1995, only one employee has been granted study leave in CESTAT.

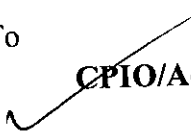
**Point 2** – Ms. Archana Wadhwa, Member (Judicial) was granted study leave in CESTAT.

**Point 3** – The details as requested are as follows

S. No.	Name of course	Duration
1	Preparation of synopsis for PhD in Law	3.1.2005 to 8.4.2005
2	Submitting of synopsis for PhD in Law	1.5.2006 to 2.6.2006
3	Submitting of synopsis for PhD in Law	18.9.2006 to 29.9.2006

  
17.6.20  
(Assistant Registrar)  
CESTAT New Delhi

To

 CPIO/Accounts Officer, CESTAT, New Delhi

6

**F. No. 15-12/CESTAT/CPIO/ND/2020**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 15-12/2020**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Laxmi Paiwal, (No.DOREV/R/E/20/00712/2 dated 13.03.2020 received from **U.S./CPIO Ministry of finance Department of Revenue** in this office on 28.05.2020, under RTI Act 2005, the information received from **Administration** containing 01 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.nil (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.



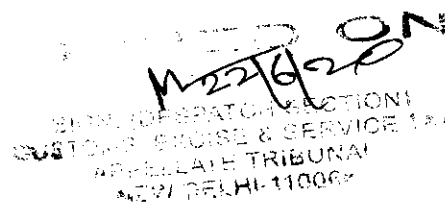
CPIO  
CESTAT, New Delhi  
Dated:19.06.2020

To,

Ms.Laxmi Paiwal,  
H.No. Flat No.102, Aadinath Marg,  
Krishna Sarova Near Hare Krishna International School,  
Dholai, Jaipur, Pin:-302020.

Copy to: Sh.Bhowmick,  
U.S.to the Govt. of India  
M/o Finance, D/o Revenue,  
North Block, New Delhi-110004.

96

  
RECEIVED ON  
19/06/2020  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI-110004

(9)

**F. No. 15-12/CESTAT/CPIO-ND/2020**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 15-12/2020**

Subject: Information sought under RTI Act, 2005.  
Sir/Madam,


Please refer to RTI application of Shri/Smt Laxmi Paiwal, (No.DOREV/R/E/20/00712/2 dated 13.03.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 28.05.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-12/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 15.06.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
05/06/2020

For Compliance to:

**1. Asstt. Registrar (Admn.Section)**

Copy to: (For Information)

1. Ms.Laxmi Paiwal,  
H.No.,Flat No. 102,Aadinath Marg,  
Krishna Sarova,Near Hare Krishna International School,  
Dholai, Jaipur, Pin :-302020
2. Sh.Bhowmick,  
U.S.to the Govt. of India  
M/o Finance, D/o Revenue,  
North Block, New Delhi-110004.

  
**ISSUED ON**  
  
FROM REGISTRAR, SECTION I  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI-110006

I.O. 15-12) 2020

RTI MATTER

3

F. No.R.20011/76/2020-AD.1C(CESTAT)

Government of India  
Ministry of Finance  
Department of Revenue

\*\*\*

New Delhi, 20<sup>th</sup> March,2020

To

✓ The CPIO  
CESTAT, West Block No.2  
R.K Puram, New Delhi-66

**Subject:** - Transfer of RTI application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI application No. DOREV/R/E/20/00712/2 dated 13.03.2020 filed by Ms. Laxmi Paiwal. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provision of the RTI Act-2005, under intimation to this office.

CPIO

Your Faithfully

(S. Bhowmick)

Under Secretary to the Government of India/CPIO  
Tele:23095369

Copy to: Ms. Laxmi Paiwal, H.N- 15, Flat No. 102, Aadinath Marg, Krishna Sarova, Near Hare Krishna International School, Dholai, Jaipur, Pin : 302020. : For Information

1243/R  
27/5/2020  
Acharya

114/CLS1A1  
18/03/2020

2

## RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

**Registration Number** (पंजीकरण संख्या) : DOREV/R/E/20/00712/2  
**Date of Receipt** (प्राप्ति की तारीख) : 13/03/2020  
**Type of Receipt** (रसीद का प्रकार) : Online Receipt  
**Language of Request** (अनुरोध की भाषा) : English  
**Name** (नाम) : LAXMI PAIWAL  
**Gender** (लिंग) : Female  
**Address** (पता) : H.N-15, FLAT NO 102, AADINATH MARG, KRISHNA SAROVA,  
 NEAR HARE KRISHNA INTERNATIONAL SCHOOL, DHOLAI,  
 JAIPUR, Pin:302020  
**State** (राज्य) : Rajasthan  
**Country** (देश) : India  
**Phone Number** (फोन नंबर) : +91-8290232268  
**Mobile Number** (मोबाईल नंबर) : +91-8290232268  
**Email-ID** (ईमेल-आईडी) : harshalipaiwal2018@gmail.com  
**Status** (स्थिति) (Rural/Urban) : Urban  
**Education Status** : Above Graduate  
**Is Requester Below Poverty Line ?** (क्या आवेदक गरीबी रेखा से नीचे का है?) : No  
**Citizenship Status** (नागरिकता) : Indian  
**Amount Paid** (राशि का भुगतान) : 0 (Received by Department of Revenue) (original recipient)  
**Mode of Payment** (भुगतान का प्रकार) : Payment Gateway  
**Does it concern the life or Liberty of a Person?** (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) : No(Normal)  
**Request Pertains to** (अनुरोध निम्नलिखित संबंधित है) : S.Bhomick US(AD.IC)

Respected sir

Please provide the information regarding following points-

**Information Sought**  
**(जानकारी मांगी):**

1. How many employees have been granted study leave in india under ccs leave rules 1972 in this department since 1995.
2. Name and designation of the employees who have been granted study leave in india under ccs leave rules 1972.
3. The name and period of course for which the study leave was granted to these employees

With regards  
 Laxmi paiwal

18/3

So (A.T.C)

ESTAT  
CA up  
AAR up 18/3



Respected sir

Please provide the information regarding following points-

**Original RTI Text (मूल  
आरटीआई पाठ):**

1. How many employees have been granted study leave in india under ccs leave rules 1972 in this department since 1995.
2. Name and designation of the employees who have been granted study leave in india under ccs leave rules 1972.
3. The name and period of course for which the study leave was granted to these employees

With regards  
Laxmi paiwal

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